COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

(Appellate Jurisdiction)

IA NO. 1112 OF 2018 IN DFR NO. 2242 OF 2018

Dated: 11th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Renew Power Limited & Anr. Appellant(s)

Versus

Bangalore Electricity Supply Company Limited & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Neha Garg

ORDER

(IA NO. 1112 OF 2018 - FOR LEAVE TO FILE THE APPEAL)

We have heard learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant. The learned counsel appearing for the Appellant submitted that, in the light of the statement made in paragraph nos.5 to 8 of the application, the same may kindly be accepted and IA may kindly be allowed and leave to file the appeal may kindly be granted.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in paragraph nos. 5 to 8 of the application and the reasons stated therein, the same is accepted. Accordingly, the IA is allowed

DFR NO. 2242 OF 2018

Registry is directed to number the appeal and post the matter for admission on 20.09.2018.

List this matter on **20.09.2018**.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

Bn/pr